TAX RATES

In this part you can gain knowledge about the normal tax rates applicable to different taxpayers. For special tax rates applicable to special incomes like long term capital gains, winnings from lottery, etc. refer “Tax Rates” under “Tax Charts & Tables”.

Normal tax rates for Individual & HUF:

The normal tax rates applicable to a resident individual will depend on the age of the individual. However, in case of a non-resident individual the tax rates will be same irrespective of his age. For the purpose of ascertainment of the applicable tax slab, an individual can be classified as follows:

- Resident individual below the age of 60 years.
- Resident individual of the age of 60 years or above at any time during the year but below the age of 80 years.
- Resident individual of the age of 80 years or above at any time during the year.
- Non-resident individual irrespective of the age.

<table>
<thead>
<tr>
<th>Individuals</th>
<th>Net Income Range</th>
<th>Rate of Income-tax</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Assessment Year 2021-22</td>
<td>Assessment Year 2020-21</td>
</tr>
<tr>
<td>(Other than senior and super senior citizen)</td>
<td>Up to Rs. 2,50,000</td>
<td>-</td>
</tr>
<tr>
<td></td>
<td>Rs. 2,50,000 to Rs. 5,00,000</td>
<td>5%</td>
</tr>
<tr>
<td></td>
<td>Rs. 5,00,000 to Rs. 10,00,000</td>
<td>20%</td>
</tr>
<tr>
<td></td>
<td>Above Rs. 10,00,000</td>
<td>30%</td>
</tr>
<tr>
<td>Senior Citizen</td>
<td>Net Income Range</td>
<td>Rate of Income-tax</td>
</tr>
<tr>
<td>(who is 60 years or more at any time during the previous year)</td>
<td>Assessment Year 2021-22</td>
<td>Assessment Year 2020-21</td>
</tr>
<tr>
<td></td>
<td>Up to Rs. 3,00,000</td>
<td>-</td>
</tr>
<tr>
<td></td>
<td>Rs. 3,00,000 to Rs. 5,00,000</td>
<td>5%</td>
</tr>
<tr>
<td></td>
<td>Rs. 5,00,000 to Rs. 10,00,000</td>
<td>20%</td>
</tr>
<tr>
<td></td>
<td>Above Rs. 10,00,000</td>
<td>30%</td>
</tr>
<tr>
<td>Super Senior Citizen</td>
<td>Net Income Range</td>
<td>Rate of Income-tax</td>
</tr>
<tr>
<td>(who is 80 years or more at any time during the previous year)</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
**Assessment Year 2021-22**  |  **Assessment Year 2020-21**
---|---
Up to Rs. 5,00,000 | -
Rs. 5,00,000 to Rs. 10,00,000 | 20%  
Above Rs. 10,00,000 | 30%

**Hindu Undivided Family (Including AOP, BOI and Artificial Juridical Person)**

<table>
<thead>
<tr>
<th>Net Income Range</th>
<th>Rate of Income-tax</th>
</tr>
</thead>
<tbody>
<tr>
<td>Assessment Year 2021-22</td>
<td>Assessment Year 2020-21</td>
</tr>
<tr>
<td>Up to Rs. 2,50,000</td>
<td>-</td>
</tr>
<tr>
<td>Rs. 2,50,000 to Rs. 5,00,000</td>
<td>5%</td>
</tr>
<tr>
<td>Rs. 5,00,000 to Rs. 10,00,000</td>
<td>20%</td>
</tr>
<tr>
<td>Above Rs. 10,00,000</td>
<td>30%</td>
</tr>
</tbody>
</table>

**Surcharge:** Surcharge is levied on the amount of income-tax at following rates if total income of an assessee exceeds specified limits:-

<table>
<thead>
<tr>
<th><strong>Rate of Surcharge</strong></th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Assessment Year 2021-22</strong></td>
</tr>
<tr>
<td>Range of Income</td>
</tr>
<tr>
<td>Rs. 50 Lakhs to Rs. 1 Crore</td>
</tr>
<tr>
<td>10%</td>
</tr>
</tbody>
</table>

Note: The enhanced surcharge of 25% & 37%, as the case may be, is not levied, from income chargeable to tax under sections 111A, 112A and 115AD. Hence, the maximum rate of surcharge on tax payable on such incomes shall be 15%.

However, marginal relief is available from surcharge in following manner-

a) in case where net income exceeds Rs. 50 lakh but doesn’t exceed Rs. 1 Crore, the amount payable as income tax and surcharge shall not exceed the total amount payable as income tax on total income of Rs 50 Lakh by more than the amount of income that exceeds Rs 50 Lakhs.

b) in case where net income exceeds Rs. 1 crore but doesn’t exceed Rs. 2 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.
c) in case where net income exceeds Rs. 2 crore but doesn’t exceed Rs. 5 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 2 crore by more than the amount of income that exceeds Rs. 2 crore.

d) in case where net income exceeds Rs. 5 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 5 crore by more than the amount of income that exceeds Rs. 5 crore.

Health and Education Cess: Health and Education Cess is levied at the rate of 4% on the amount of income-tax plus surcharge.

AMT : In the case of a non-corporate taxpayer to whom the provisions of Alternate Minimum Tax (AMT) applies, tax payable cannot be less than 18.5% (+HEC) of “adjusted total income” computed as per section 115JC. For provisions relating to AMT refer tutorial on “MAT/AMT” in tutorial section.

However, w.e.f. Assessment Year 2019-20, In case of a unit located in an IFSC which derives its income solely in convertible foreign exchange, the rate of AMT under section 115JF shall be at the rate of 9% instead of existing rate of 18.50%.

Note: A resident individual (whose net income does not exceed Rs. 5,00,000) can avail rebate under section 87A. It is deductible from income-tax before calculating education cess. The amount of rebate is 100 per cent of income-tax or Rs. 12,500, whichever is less.

Non-resident individual/HUF

<table>
<thead>
<tr>
<th>Net income range</th>
<th>Income-tax rates</th>
<th>Health and Education Cess</th>
</tr>
</thead>
<tbody>
<tr>
<td>Up to Rs. 2,50,000</td>
<td>Nil</td>
<td>Nil</td>
</tr>
<tr>
<td>Rs. 2,50,000 – Rs. 5,00,000</td>
<td>5% of (total income minus Rs. 2,00,000) [*]</td>
<td>4% of income-tax</td>
</tr>
<tr>
<td>Rs. 5,00,000 – Rs. 10,00,000</td>
<td>Rs. 12,500 + 20% of (total income minus Rs. 5,00,000)</td>
<td>4% of income-tax</td>
</tr>
<tr>
<td>Above Rs. 10,00,000</td>
<td>Rs. 1,12,500 + 30% of (total income minus Rs. 10,00,000)</td>
<td>4% of income-tax</td>
</tr>
</tbody>
</table>
**Surcharge:** Surcharge is levied on the amount of income-tax at following rates if total income of an assessee exceeds specified limits:

<table>
<thead>
<tr>
<th>Range of Income</th>
<th>Assessment Year 2021-22</th>
<th>Assessment Year 2020-21</th>
</tr>
</thead>
<tbody>
<tr>
<td>Rs. 50 Lakhs to Rs. 1 Crore</td>
<td>Rs. 1 Crore to Rs. 2 Crores</td>
<td>Rs. 2 Crores to Rs. 5 Crores</td>
</tr>
<tr>
<td>10%</td>
<td>15%</td>
<td>25%</td>
</tr>
</tbody>
</table>

However, marginal relief is available from surcharge in following manner:

a) in case where net income exceeds Rs. 50 lakh but doesn’t exceed Rs. 1 Crore, the amount payable as income tax and surcharge shall not exceed the total amount payable as income tax on total income of Rs 50 Lakh by more than the amount of income that exceeds Rs 50 Lakhs.

b) in case where net income exceeds Rs. 1 crore but doesn’t exceed Rs. 2 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.

c) in case where net income exceeds Rs. 2 crore but doesn’t exceed Rs. 5 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 2 crore by more than the amount of income that exceeds Rs. 2 crore.

d) in case where net income exceeds Rs. 5 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 5 crore by more than the amount of income that exceeds Rs. 5 crore.

Health and Education Cess: Health and Education Cess is levied at the rate of 4% on the amount of income-tax plus surcharge.

**AMT:** In the case of a non-corporate taxpayer to whom the provisions of Alternate Minimum Tax (AMT) applies, tax payable cannot be less than 18.5% (+HEC) of "adjusted total income" computed as per section 115JC. For provisions relating to AMT refer tutorial on “MAT/AMT” in tutorial section.

However, w.e.f. Assessment Year 2019-20, In case of a unit located in an IFSC which derives its income solely in convertible foreign exchange, the rate of AMT under section 115JF shall be at the rate of 9% instead of existing rate of 18.50%.
Special tax Rate for Individual and HUFs
The Finance Act, 2020, has provided an option to Individuals and HUF for payment of taxes at the following reduced rates from Assessment Year 2021-22 and onwards:

<table>
<thead>
<tr>
<th>Total Income (Rs)</th>
<th>Rate</th>
</tr>
</thead>
<tbody>
<tr>
<td>Up to 2,50,000</td>
<td>Nil</td>
</tr>
<tr>
<td>From 2,50,001 to 5,00,000</td>
<td>5%</td>
</tr>
<tr>
<td>From 5,00,001 to 7,50,000</td>
<td>10%</td>
</tr>
<tr>
<td>From 7,50,001 to 10,00,000</td>
<td>15%</td>
</tr>
<tr>
<td>From 10,00,001 to 12,50,000</td>
<td>20%</td>
</tr>
<tr>
<td>From 12,50,001 to 15,00,000</td>
<td>25%</td>
</tr>
<tr>
<td>Above 15,00,000</td>
<td>30%</td>
</tr>
</tbody>
</table>

**Surcharge:** Surcharge is levied on the amount of income-tax at following rates if total income of an assessee exceeds specified limits:

<table>
<thead>
<tr>
<th>Assessment Year 2021-22</th>
<th>Range of Income</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Rs. 50 Lakhs to Rs. 1 Crore</td>
</tr>
<tr>
<td></td>
<td>10%</td>
</tr>
</tbody>
</table>

Note: The enhanced surcharge of 25% & 37%, as the case may be, is not levied, from income chargeable to tax under sections 111A, 112A and 115AD. Hence, the maximum rate of surcharge on tax payable on such incomes shall be 15%.

However, marginal relief is available from surcharge in following manner:

e) in case where net income exceeds Rs. 50 lakh but doesn’t exceed Rs. 1 Crore, the amount payable as income tax and surcharge shall not exceed the total amount payable as income tax on total income of Rs 50 Lakh by more than the amount of income that exceeds Rs 50 Lakh.
f) in case where net income exceeds Rs. 1 crore but doesn’t exceed Rs. 2 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.

g) in case where net income exceeds Rs. 2 crore but doesn’t exceed Rs. 5 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 2 crore by more than the amount of income that exceeds Rs. 2 crore.

h) in case where net income exceeds Rs. 5 crore, marginal relief shall be available from surcharge in such a manner that the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 5 crore by more than the amount of income that exceeds Rs. 5 crore.

Health and Education Cess: Health and Education Cess is levied at the rate of 4% on the amount of income-tax plus surcharge.

AMT:
The assessee opting for this scheme have been kept out of the purview of Alternate Minimum Tax (AMT). Further the provision relating to the computation, carry forward and set off of AMT credit shall not apply to these assessees.

Note: A resident individual (whose net income does not exceed Rs. 5,00,000) can avail rebate under section 87A. It is deductible from income-tax before calculating education cess. The amount of rebate is 100 per cent of income-tax or Rs. 12,500, whichever is less.

Conditions to be satisfied:
The option to pay tax at lower rates shall be available only if the total income of assessee is computed without claiming following exemptions or deductions:

a) Leave Travel concession [Section 10(5)]
b) House Rent Allowance [Section 10(13A)]
c) Official and personal allowances (other than those as may be prescribed) [Section 10(14)]
d) Allowances to MPs/MLAs [Section 10(17)]
e) Allowances for income of minor [Section 10(32)]
f) Deduction for units established in Special Economic Zones (SEZ) [Section 10AA];
g) Standard Deduction [Section 16(ia)]
h) Entertainment Allowance [Section 16((ii)]
i) Professional Tax [Section 16(iii)]
j) Interest on housing loan [Section 24(b)]
k) Additional depreciation in respect of new plant and machinery [Section 32(1)(iia)];
l) Deduction for investment in new plant and machinery in notified backward areas [Section 32AD];
m) Deduction in respect of tea, coffee or rubber business [Section 33AB];
n) Deduction in respect of business consisting of prospecting or extraction or production of petroleum or natural gas in India [Section 33ABA];
o) Deduction for donation made to approved scientific research association, university college or other institutes for doing scientific research which may or may not be related to business [Section 35(1)(ii)];
p) Deduction for payment made to an Indian company for doing scientific research which may or may not be related to business [Section 35(1)(iia)];
q) Deduction for donation made to university, college, or other institution for doing research in social science or statistical research [Section 35(1)(iii)];
r) Deduction for donation made for or expenditure on scientific research [Section 35(2AA)];
s) Deduction in respect of capital expenditure incurred in respect of certain specified businesses, i.e., cold chain facility, warehousing facility, etc. [Section 35AD];
t) Deduction for expenditure on agriculture extension project [Section 35CCC];
u) Deduction for family Pension [Section 57(iia)]
v) Deduction in respect of certain incomes other than specified under Section 80JJAA, 80CCD(2) and deduction under section 80LA for Unit located in IFSC [Part C of Chapter VI-A].

Total income of the assessee is calculated after claiming depreciation under section 32, other than additional depreciation, and without adjusting brought forward losses and depreciation from any earlier year (if such loss or depreciation pertains to any deduction under the aforesaid sections). Further, loss under the head house property can’t be set off against other heads of income. Moreover, such loss and depreciation will not be carried forward.

If the assessee has any unabsorbed depreciation, relating to additional depreciation, which has not been given full effect, the corresponding adjustment shall be made to WDV of the block of assets in the prescribed manner.

In case the assessee has business or professional income, this option shall be exercised on or before the due date for furnishing the returns of income. Once the assessee has exercised the option for any previous year, it cannot be subsequently withdrawn for the same or any other previous year. The option once exercised for any previous year can be withdrawn only once in subsequent previous year (other than the year in which it was exercised) and thereafter, he shall never be eligible to exercise this option again except where such person ceases to have any business income.
If assessee does not have business or professional income, the option must be exercised along with the return of income for every previous year. If an assessee, after opting for Section 115BAC, claims any of prescribed deduction or allowance in any previous year, then the option to pay tax at concessional rate shall become invalid for that year.

**Normal tax rates applicable to a firm**

A firm is taxed at a flat rate of 30%. Apart from tax @ 30%, Health and Education Cess is levied @ 4% of income-tax.

**Surcharge:** Surcharge is levied @ 12% on the amount of income-tax where net income exceeds Rs. 1 crore. In a case where surcharge is levied, health and education cess of 4% will be levied on the amount of income-tax plus surcharge.

However, marginal relief is available from surcharge in such a manner that in the case of a person having a net income of exceeding Rs. 1 crore, the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.

**AMT:** In the case of a non-corporate taxpayers to whom the provisions of Alternate Minimum Tax (AMT) applies, tax payable cannot be less than 18.5% (+SC+HEC) of "adjusted total income" computed as per section 115JC. For provisions relating to AMT refer tutorial on “MAT/AMT” in tutorial section.

**Normal Tax rates applicable to a domestic company**

Income-tax rates applicable in case of domestic companies for assessment year 2020-21 and 2021-22 are as follows:

<table>
<thead>
<tr>
<th>Domestic Company</th>
<th>Assessment Year 2020-21</th>
<th>Assessment Year 2021-22</th>
</tr>
</thead>
<tbody>
<tr>
<td>- Where its total turnover or gross receipt during the previous year 2017-18 does not exceed Rs. 400 crore</td>
<td>25%</td>
<td>NA</td>
</tr>
<tr>
<td>- Where its total turnover or gross receipt during the previous year 2018-19 does not exceed Rs. 400 crore</td>
<td>NA</td>
<td>25%</td>
</tr>
<tr>
<td>- Any other domestic company</td>
<td>30%</td>
<td>30%</td>
</tr>
</tbody>
</table>
**Surcharge**: In addition to tax at above rate, surcharge is levied @ 7% on the amount of income-tax if net income exceeds Rs. 1 crore but does not exceed Rs. 10 crore and @ 12% on the amount of income-tax if net income exceeds Rs. 10 crore. In a case where surcharge is levied, health and education cess of 4% will be levied on the amount of income-tax plus surcharge.

However, marginal relief is available from surcharge in such a manner that in the case of a company whose net income exceeds Rs. 1 crore but does not exceed Rs. 10 crore, the amount payable as income-tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.

In case of a domestic company whose net income exceeds Rs. 10 crore, marginal relief is available from surcharge in such a manner that the amount payable as income-tax and surcharge shall not exceed the total amount payable as income-tax and surcharge on total income of Rs. 10 crore by more than the amount of income that exceeds Rs. 10 crore.

**Health and Education Cess**: The amount of income-tax and the applicable surcharge, shall be further increased by health and education cess calculated at the rate of four percent of such income-tax and surcharge.

**MAT**: In the case of a corporate taxpayer to whom the provisions of Minimum Alternate Tax (MAT) applies, tax payable cannot be less than 15% (+HEC) of "Book profit" computed as per section 115JB. However, MAT is levied at the rate of 9% (plus surcharge and cess as applicable) in case of a company, being a unit of an International Financial Services Centre and deriving its income solely in convertible foreign exchange. For provisions relating to MAT refer tutorial on “MAT/AMT” in tutorial section.

**Special Tax rates applicable to a domestic company**

The special Income-tax rates applicable in case of domestic companies for assessment year 2020-21 and 2021-22 are as follows:

<table>
<thead>
<tr>
<th>Domestic Company</th>
<th>Assessment Year 2020-21</th>
<th>Assessment Year 2021-22</th>
</tr>
</thead>
<tbody>
<tr>
<td>- Where it opted for Section 115BA</td>
<td>25%</td>
<td>25%</td>
</tr>
<tr>
<td>- Where it opted for Section 115BAA</td>
<td>22%</td>
<td>22%</td>
</tr>
<tr>
<td>- Where it opted for Section 115BAB</td>
<td>15%</td>
<td>15%</td>
</tr>
</tbody>
</table>

[As amended by Finance Act, 2020]
**Surcharge** : The rate of surcharge in case of a company opting for taxability under Section 115BAA or Section 115BAB shall be flat 10% irrespective of amount of total income.

**Health and Education Cess:** The amount of income-tax and the applicable surcharge, shall be further increased by health and education cess calculated at the rate of four percent of such income-tax and surcharge.

**MAT** : The domestic company who has opted for special taxation regime under section 115BAA & 115BAB is exempted from provision of MAT. However, no exemption is available in case where section 115BA has been opted.

In that case, the provisions of Minimum Alternate Tax (MAT) applies, tax payable cannot be less than 15% (+HEC) of "Book profit" computed as per section 115JB. However, MAT is levied at the rate of 9% (plus surcharge and cess as applicable) in case of a company, being a unit of an International Financial Services Centre and deriving its income solely in convertible foreign exchange. For provisions relating to MAT refer tutorial on “MAT/AMT” in tutorial section.

**Normal tax rates applicable to a foreign company**

A foreign company is taxed at a flat rate of 40%. Apart from tax @ 40%, Health and Education Cess is levied @ 4% of income-tax.

**Surcharge** : In addition to tax at above rate, surcharge is levied @ 2% on the amount of income-tax if net income exceeds Rs. 1 crore but does not exceed Rs. 10 crore and @ 5% on the amount of income-tax if net income exceeds Rs. 10 crore. In a case where surcharge is levied, health and education cess of 4% will be levied on the amount of income-tax plus surcharge.

However, marginal relief is available from surcharge in such a manner that in the case of a foreign company whose net income exceeds Rs. 1 crore but does not exceed Rs. 10 crore the amount payable as income-tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.

In case of a foreign company whose net income exceeds Rs. 10 crore, marginal relief is available from surcharge in such a manner that the amount payable as income-tax and surcharge shall not exceed the total amount payable as income-tax and surcharge on total income of Rs. 10 crore by more than the amount of income that exceeds Rs. 10 crore.

**MAT** : In the case of a corporate taxpayer to whom the provisions of Minimum Alternate Tax (MAT) applies, tax payable cannot be less than 15% (+HEC) of "Book profit" as per section 115JB. However, as per Explanation 4 to section 115JB as amended by Finance Act, 2016 with retrospective effect from 1/4/2001, it is clarified that the MAT provisions shall not be applicable and shall be deemed never to have been applicable to an assessee, being a foreign company, if—

**[As amended by Finance Act, 2020]**
(i) the assessee is a resident of a country or a specified territory with which India has an agreement referred to in sub-section (1) of section 90 or the Central Government has adopted any agreement under sub-section (1) of section 90A and the assessee does not have a permanent establishment in India in accordance with the provisions of such agreement; or (ii) the assessee is a resident of a country with which India does not have an agreement of the nature referred to in clause (i) and the assessee is not required to seek registration under any law for the time being in force relating to companies. For provisions relating to MAT refer tutorial on “MAT/AMT” in tutorial section.

**Normal tax rates applicable to a Co-operative societies**

<table>
<thead>
<tr>
<th>Net income range</th>
<th>Rate of income-tax</th>
</tr>
</thead>
<tbody>
<tr>
<td>Up to Rs. 10,000</td>
<td>10%</td>
</tr>
<tr>
<td>Rs. 10,000 - Rs. 20,000</td>
<td>20%</td>
</tr>
<tr>
<td>Above Rs. 20,000</td>
<td>30%</td>
</tr>
</tbody>
</table>

Apart from tax at above rate, Health and Education Cess is levied @ 4% of income-tax.

**Surcharge**: Surcharge is levied @ 12% on the amount of income-tax where net income exceeds Rs. 1 crore. In a case where surcharge is levied, HEC of 4% will be levied on the amount of income-tax plus surcharge.

However, marginal relief is available from surcharge in such a manner that in the case of a person having a net income exceeding Rs. 1 crore, the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.

**AMT**: In the case of a non-corporate taxpayer to whom the provisions of Alternate Minimum Tax (AMT) applies, tax payable cannot be less than 18.5% (+SC+HEC) of ”adjusted total income” computed as per section 115JC. For provisions relating to AMT refer tutorial on “MAT/AMT” in tutorial section.

**Special tax rates applicable to a Co-operative societies**

The Finance Act, 2020 has inserted a new section 115BAD in Income-tax Act to provide an option to the co-operative societies to get taxed at the rate of 22% plus 10% surcharge and 4% cess. The resident co-operative societies have an option to opt for taxation under newly section 115BAD of the Act w.e.f. Assessment Year 2021-22. The option once
exercised under this section cannot be subsequently withdrawn for the same or any other previous year.

If the new regime of Section 115BAD is opted by a co-operative society, its income shall be computed without providing for specified exemption, deduction or incentive available under the Act. The societies opting for this section have been kept out of the purview of Alternate Minimum Tax (AMT). Further, the provision relating to computation, carry forward and set-off of AMT credit shall not apply to these assessees.

The option to pay tax at lower rates shall be available only if the total income of co-operative society is computed without claiming following exemptions or deductions:

a) Deduction for units established in Special Economic Zones (SEZ) [Section 10AA];

b) Additional depreciation in respect of new plant and machinery [Section 32(1)(iia)];

c) Deduction for investment in new plant and machinery in notified backward areas [Section 32AD];

d) Deduction in respect of tea, coffee or rubber business [Section 33AB];

e) Deduction in respect of business consisting of prospecting or extraction or production of petroleum or natural gas in India [Section 33ABA];

f) Deduction for donation made to approved scientific research association, university college or other institutes for doing scientific research which may or may not be related to business [Section 35(1)(ii)];

g) Deduction for payment made to an Indian company for doing scientific research which may or may not be related to business [Section 35(1)(iia)];

h) Deduction for donation made to university, college, or other institution for doing research in social science or statistical research [Section 35(1)(iii)];

i) Deduction for donation made to National Laboratory or IITs, etc. for doing scientific research which may or may not be related to business [Section 35(2AA)];

j) Deduction in respect of capital expenditure incurred in respect of certain specified businesses, i.e., cold chain facility, warehousing facility, etc. [Section 35AD];

k) Deduction for expenditure on agriculture extension project [Section 35CCC];

l) Deduction in respect of certain incomes other than specified under Section 80JJAA [Part C of Chapter VI-A].

Where a co-operative society exercises option for availing benefit of lower tax rate under section 115BAD, it shall not be allowed to claim set-off of any brought forward losses or depreciation attributable to any restricted exemption or deduction in the Assessment Year for which the option has been exercised and for any subsequent Assessment Year.
Normal tax rates applicable to local authorities

A local authority is taxed at a flat rate of 30%. Apart from tax @ 30%, Health and Education Cess is levied @ 4% of income-tax.

Surcharge: Surcharge is levied @ 12% on the amount of income-tax where net income exceeds Rs. 1 crore. In a case where surcharge is levied, HEC of 4% will be levied on the amount of income-tax plus surcharge.

However, marginal relief is available from surcharge in such a manner that in the case of a person having net income exceeding Rs. 1 crore, the amount payable as income tax and surcharge shall not exceed the total amount payable as income-tax on total income of Rs. 1 crore by more than the amount of income that exceeds Rs. 1 crore.

AMT: In the case of a non-corporate taxpayer to whom the provisions of Alternate Minimum Tax (AMT) applies, tax payable cannot be less than 18.5% (+SC+HEC) of "adjusted total income" computed as per section 115JC. For provisions relating to AMT refer tutorial on “MAT/AMT” in tutorial section.

However, w.e.f. Assessment Year 2019-20, In case of a unit located in an IFSC which derives its income solely in convertible foreign exchange, the rate of AMT under section 115JF shall be at the rate of 9% instead of existing rate of 18.50%.
MCQ on tax rates

Q1. The normal tax rates applicable to a resident individual will depend on the _________.
(a) Age of the individual  (b) Gender of the individual
Correct answer : (a)

Q2. The basic exemption limit (for the assessment year 2021-22) in case of a resident individual of the age of below 60 years is Rs. ____________.
(a) Rs. 2,00,000  (b) Rs. 2,50,000  
(c) Rs. 3,00,000 (d) Rs. 5,00,000
Correct answer : (b)

Q3. The basic exemption limit (for the assessment year 2021-22) in case of a resident individual of the age of 60 years or above but below 80 years is Rs. ____________.
(a) Rs. 2,00,000  (b) Rs. 2,50,000  
(c) Rs. 3,00,000 (d) Rs. 5,00,000
Correct answer : (c)

Q4. The basic exemption limit (for the assessment year 2021-22) in case of a resident individual of the age of 80 years or above is Rs. ____________.
(a) Rs. 2,00,000  (b) Rs. 2,50,000  
(c) Rs. 3,00,000 (d) Rs. 5,00,000
Correct answer : (d)

Q5. The basic exemption limit (for the assessment year 2021-22) in case of a non-resident individual irrespective of his age is Rs. ____________.
(a) Rs. 2,00,000  (b) Rs. 2,50,000  
(c) Rs. 3,00,000 (d) Rs. 5,00,000
Correct answer : (b)

Q6. The basic exemption limit (for the assessment year 2021-22) in case of a Hindu Undivided Family is Rs. ____________.
(a) Rs. 2,00,000  (b) Rs. 2,50,000  
(c) Rs. 3,00,000 (d) Rs. 5,00,000
Correct answer : (b)
Q7. In the case of an individual surcharge @ 37% is levied on the amount of income-tax if the net income exceeds Rs. ________

(a) 10 lakhs  
(b) 1 crore  
(c) 5 crore  
(d) 10 crore  

Correct answer: (c)

Q8. A resident individual (whose net income does not exceed Rs. 5,00,000) can avail rebate under section 87A. It is deductible from income-tax before calculating education cess. The amount of rebate is 100 per cent of income-tax or Rs. ________, whichever is less.

(a) 10,000  
(b) 12,500  
(c) 2,000  
(d) 1,000  

Correct answer: (b)

Q9. In the case of a non-corporate taxpayer who is subject to provisions of Alternate Minimum Tax (AMT), tax payable by it cannot be less than _____% (+SC+EC+SHEC) of "adjusted total income" computed as per section 115JC.

(a) 15  
(b) 18  
(c) 18.5  
(d) 20  

Correct answer: (a)